

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal(Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.08.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member (Judicial)

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant : Mr. Varun Kathuria, Adv.

For the Respondent : Mr. Yatin Sachdeva, Adv.

ORDER

Since the matter is substantially heard and considered by the Principal Bench, place it before the Principal Bench. Let the application filed on 20.07.2018 vide diary no. 5847 with respect to the appointment of IRP be taken up with main application.

For further consideration on 10.08.2018.



Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

07.08.2018
Ritu Sharma



Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)